### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

# LOK SABHA UNSTARRED QUESTION No. 1463 TO BE ANSWERED ON 12.12.2023

#### **Transfer of Vacant Land**

#### 1463. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) Whether the Government proposes to take any steps to transfer the land of the Union and the State Governments lying vacant in various States of the country to Gram Panchayat, Municipal Council and Municipal Corporation and use it for multipurpose and development related action plans;
- **(b)** If so, the details thereof; and
- (c) If not, the reasons therefor?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE)

(a) to (c): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject "Land" and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

The data with regard to the land of the Union and the State Governments lying vacant across the country is not centrally maintained by the Department of Land Resources (DoLR).

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